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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

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Shri Basu Deb Acharia

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Shrimati Sumitra Mahajan

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Shri Beni Prasad Verma

Dr. Girija Vyas

SECRETARY GENERAL

Shri P.D.T. Achary

LOK SABHA DEBATES

LOK SABHA

Friday, December 18, 2009/ Agrayana 27, 1931 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

OBITUARY REFERENCES

MADAM SPEAKER: Hon. Members, I have to inform the House of the sad demise of four of our former colleagues, Shri K.C. Sharma, Shri S. Xavier, Shri Surendra Pal Singh and Shri Shambhu Nath.

Shri K.C. Sharma was a Member of the Seventh Lok Sabha from 1980 to 1984, representing the Bhind Parliamentary Constituency of Madhya Pradesh.

An agriculturist by profession, Shri Sharma was the Sarpanch, District Panchayat, Bhind for over twelve years. He was also the Chairman of the biggest Cattle Fair held at Maghapura, Madhya Pradesh for a period of over fifteen years.

Shri Sharma ceaselessly worked for rural development through his long association with Panchayats. He worked tirelessly for the promotion of adult education, agriculture and animal husbandry.

Shri K.C. Sharma passed away on 6 November, 2009 at Bhind, Madhya Pradesh at the age of 84.

Shri S. Xavier was a Member of the Fourth Lok Sabha from 1967 to 1970 representing the Tirunelveli Parliamentary Constituency of erstwhile State of Madras now in Tamil Nadu.

An advocate by profession, Shri Xavier was associated with a number of social development activities and was also devoted to the cause of Trade Unions. He served as the President of the Postal and Telephone Exchange Union, Tuticorin and of the Postal and Telephone Exchange Unions, Tirunelveli.

Shri Xavier played a proactive role in the campaigns for the protection of interests of the poor and the needy.

Shri S. Xavier passed away on 6 December 2009 at Chennai, Tamil Nadu at the age of 90.

Shri Surendra Pal Singh was a Member of the Third, Fourth and Fifth Lok Sabhas from 1962 to 1977 and a Member of the Eighth Lok Sabha from 1984 to 1989 representing the Bulandshahr Parliamentary Constituency of Uttar Pradesh.

Shri Singh was a member of the Public Accounts Committee during the Third Lok Sabha.

An able administrator, Shri Singh was the Deputy Minister, Ministry of External Affairs from March 1967 to February 1973; Minister of State for Tourism & Civil Aviation from February 1973 to October 1974; Minister of State for External Affairs from October 1974 to December 1976 and Minister of State for Railways from December 1976 to March 1977.

Shri Surendra Pal Singh was a Member of the Uttar Pradesh Vidhan Parishad from May 1984 to December 1984. He also served as the Cabinet Minister of Sugarcane in the Government of Uttar Pradesh from February 1984 to January 1985.

An agriculturist by profession, Shri Singh took keen interest in rural development works. He donated land and money to innumerable schools, hospitals and other institutions in Bulandshahr district.

A widely travelled person, he was the Leader of the Indian Delegation to the United Nations in October 1970.

A sports enthusiast, Shri Singh was a member of various sports clubs and bodies.

Shri Surendra Pal Singh passed away on 10 December 2009 at Bulandshahr, Uttar Pradesh at the age of 92.

Shri Shambhu Nath was a member of the Fourth and Fifth Lok Sabhas from 1967 to 1977 representing the Saidpur Parliamentary Constituency of Uttar Pradesh.

Shri Nath also served as a member of the Uttar Pradesh Vidhan Sabha from 1977 to 1980.

An advocate by profession, Shri Nath played a significant role in developmental activities. He worked for the uplift of poor and marginalized sections of the society.

Shri Shambhu Nath passed away on 12 December, 2009 at Bareilly, Uttar Pradesh at the age of 81.

We deeply mourn the loss of these friends and I am sure the House would join me in conveying our condolences to the bereaved families.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.06 hrs.

The Members then stood in silence for a short while

... (Interruptions)

MADAM SPEAKER: Question Hour.

Q. 421, Shri Tufani Saroj.

... (Interruptions)

11.07 hrs.

At this stage, Shri M. Venugopala Reddy and some other hon. Members came and stood on the floor near the Table

श्री मुलायम सिंह यादव (मैनपुरी): ये हेडली कौन है... (व्यवधान)

अध्यक्ष महोदया: सिर्फ श्री तूफानी सरोज जी की ही बात रिकार्ड पर जाएगी।

... (व्यवधान) *

अध्यक्ष महोदया: मुलायम सिंह जी, आप कृपया बैठ जाएं। आपका नोटिस आया है, लेकिन वह शून्य काल के लिए है। उस समय आप अपना विषय उठा सकते हैं इसलिए अभी स्थान ग्रहण करें।

... (व्यवधान) *

अध्यक्ष महोदया: बसुदेव आचार्य जी, आप बैठ जाएं। कृपया प्रश्न काल चलने दें।

... (व्यवधान)

अध्यक्ष महोदया: आप अपना प्रश्न पूछें। इसके अलावा कुछ भी रिकार्ड में नहीं जाएगा।

... (व्यवधान)

अध्यक्ष महोदया: तथागत सतपथी जी की बात ही रिकार्ड में जाएगी।

... (व्यवधान) *

... (Interruptions)

अध्यक्ष महोदया : तूफानी सरोज जी आप प्रश्न पूछिए।

... (व्यवधान)

अध्यक्ष महोदया : मुलायम सिंह जी, आपके सदस्य प्रश्न पूछ रहे हैं, आप कृपया अपना स्थान ग्रहण कीजिए।

... (व्यवधान)

(Q. No. 421)

MADAM SPEAKER : Q. No.421, Shri Tufani Saroj.

श्री तूफानी सरोज : अध्यक्ष महोदया, बैंकों के खिलाफ शिकायतों की संख्या निरंतर बढ़ती जा रही है। वर्ष 2008-2009 में 65646 शिकायतें प्राप्त हुई थीं, जो पिछले वर्ष की तुलना में 35 प्रतिशत ज्यादा हैं। ...(व्यवधान) इन शिकायतों में बड़े बैंक ज्यादा हैं। भारत की सबसे बड़ी बैंक स्टेट बैंक ऑफ इंडिया की अकेले 15,000 शिकायतें हैं और आईसीआईसीआई के खिलाफ 11,453 शिकायतें प्राप्त हुई हैं। बैंकों के कामकाज और जन-शिकायतों की जांच के लिए अधिकारी होता है जो बैंक में चलने वाली अवैध गतिविधियों पर ध्यान रखता है। ...(व्यवधान) इसकी सूचना ...(व्यवधान) सतर्कता आयोग को दी जाती है। देखा गया है कि सतर्कता आयोग खुद निगरानी करने के बजाए, निगरानी का कार्य बैंक के बड़े अधिकारियों के सुपुर्द कर देता है। बैंक के बड़े अधिकारी उसमें लीपापोती करते हैं। ...(व्यवधान) पिछले दिनों सेंट्रल बैंक ऑफ इंडिया का एक मामला आया था जिसमें 175 करोड़ रुपये का घोटाला हुआ था, जिसे सतर्कता आयोग ने बैंक के सीएमडी को वापस कर दिया और * मैं माननीय वित्त मंत्री जी से जानना चाहता हूँ कि उस प्रकरण में सरकार के द्वारा क्या कार्यवाही की गयी? अगर कार्रवाई की गयी तो उसका ब्यौरा क्या है और अगर नहीं की गयी तो उसका कारण क्या है?

SHRI PRANAB MUKHERJEE: Madam, this Question relates to complaints against banks. In respect of any individual fraud or any individual misdemeanor, I require a separate notice for that.


The general replies and responses to the Question is that there is a four-tier system in the entire banking system starting from the Reserve Bank to the branch level, where the public grievances are being addressed. At the branch level, it consists of the representatives of the banks, NGOs and some of the customers' organization. At the inter-mediate level, in the Zonal Office and in the Controlling Office, there is also a mechanism for receiving and addressing these complaints. At the level of the Board of Directors, there is a Committee which takes care of these complaints. Therefore, elaborate arrangements have been made.

* Not recorded

I would like to draw the attention of the hon. Member to the last paragraph of page two of the reply, and the hon. Member must have surely noted this. Banking Ombudsman Scheme has been notified by RBI in terms of power conferred under the Banking Regulation Act, 1949. The objective of the Scheme is to provide speedy and cost effective resolution of complaints of the banks' customers. In addition to that, Indian Banks' Association have also established "Code of Commitment by Banks to Customers" and issued a "Model Policy on Grievance Redressal in Banks' to ensure that a suitable mechanism is being established at various levels in the banking operations, and that mechanism is functioning. ... (*Interruptions*)

श्री तूफ़ानी सरोज : अध्यक्ष महोदया, मैंने सेन्ट्रल बैंक ऑफ इंडिया के बारे में पूछा था जिसमें 175 करोड़ रुपये का घोटाला हुआ था लेकिन उसका प्रोपर उत्तर नहीं आया। I wanted to know about Central Bank of India. वह मामला सीएमडी को रैफर किया गया था। ...(व्यवधान) ...* मेरा यह प्रश्न था।

MADAM SPEAKER: This will not go on record.

 (*Interruptions*) ... *

श्री तूफ़ानी सरोज : निजी क्षेत्र के जो बैंक्स हैं, वे कर्ज वसूली के लिए दबंग किस्म के व्यक्तियों को रखकर वसूली का काम करते हैं जिससे ग्राहकों को बड़ी परेशानी आती है। मैं आपसे जानना चाहता हूँ कि क्या इस तरह की शिकायतें आपको प्राप्त हुई हैं? अगर हां तो आपने इस बारे में क्या कार्यवाही की है?

SHRI PRANAB MUKHERJEE: As far as the Central Bank is concerned, the question does not arise because his question is of general nature. If he has a particular complaint in respect of some frauds or some misdemeanours, he has to give a separate notice for that.... (*Interruptions*) I have already told in response to his first Supplementary that I require a separate notice for that... (*Interruptions*)

In respect of the general nature of the complaints, I have explained in details that both at the Bank management level and at the IBA level, various steps have been taken to ensure that these complaints are adequately addressed. Still certain complaints are there. But if the hon. Member has noticed in the text of the

* Not recorded

reply, sometimes, 84 per cent, some times 87 per cent and sometimes 83 per cent of the complaints are being disposed of.... (*Interruptions*)

SHRI TATHAGATA SATPATHY : Madam Speaker, when a common person goes to a bank for a home loan or for a small business loan, initially it seems very easy to access loans. But, once an application is filed, then starts the endless demands for supporting documents, certificates, guarantees, sureties, legal opinions, so on and so forth.

The Minister in his reply has said:

“To make things easy, these guidelines also stipulate that all the banks have a system of acknowledging the complaints, fix a time frame for resolving the complaints, ensure that redressal of complaints emanating from rural areas etc. etc.”

But, Madam, in the next paragraph, it also says that further the Indian Banks Association has advised that banks should give wide publicity to the grievance redressal machinery through advertisements.

Through you, Madam, I would like to know from the hon. Minister whether he is contemplating to have any board, ... (*Interruptions*) any direct transparent means to enable the common people to know the procedure and list of documents which should be clearly mentioned whereby a common person, a poor person can apply ... (*Interruptions*)

अध्यक्ष महोदया: आप सवाल पूछिए।

...(व्यवधान)

SHRI TATHAGATA SATPATHY : And he can have all the documents ready. Today, banks do not cooperate.

MADAM SPEAKER: Hon. Minister, you may reply now.

... (*Interruptions*)

SHRI TATHAGATA SATPATHY : The banks are the vacation places for the corrupt and inefficient. Is the Minister contemplating any action?

SHRI PRANAB MUKHERJEE: Madam, I have given a very exhaustive reply. In respect of the Fifteen Banking Ombudsman Offices located throughout the country.



I have also given the details of the figures as to how many complaints have been received; how many complaints have been disposed of; how many are pending; and how many are carried over. All these details are given in my exhaustive reply in response to the hon. Minister's Question. ... (*Interruptions*)

MADAM SPEAKER: Please take your seat.

... (*Interruptions*)

MADAM SPEAKER: Hon. Members, please take your seats.

... (*Interruptions*)

अध्यक्ष महोदया : आप बैठ जाइए। हम कुछ कहना चाहते हैं। आप सुनिए।

... (व्यवधान)

MADAM SPEAKER: Hon. Members, please go back to your seats. I will allow you in the *Zero Hour*.

... (*Interruptions*)

MADAM SPEAKER: Please go back to your seats. Just now, I cannot force anybody. I will allow you in the *Zero Hour*.

... (*Interruptions*)

MADAM SPEAKER: Nothing will go on record.

(*Interruptions*) ... *

MADAM SPEAKER: Now, Shri Jagdish Sharme to put his Supplementary.

... (*Interruptions*)

श्री जगदीश शर्मा : अध्यक्ष महोदया, भारत सरकार के वित्त मंत्रालय ने किसानों के लिए किसान क्रेडिट कार्ड, शिक्षित बेरोजगारों के लिए प्रधान मंत्री रोजगार योजना एवं स्वर्ण जयंती ग्राम स्वरोजगार योजना के अन्तर्गत स्वयं सहायता समूहों को प्राथमिकता पर ऋण देने की योजना शुरु की हुई है। इस बारे में आपको काफी अनुभव है। आज पूरे देश में जो प्रायोरिटी सैक्टर की योजनाएं हैं, जिनमें किसान आते हैं, किसान क्रेडिट कार्ड दिए जाते हैं।... (व्यवधान) किसानों को ट्रैक्टर के लिए तथा दूसरी चीजों के लिए लोन मिलता है और जो प्रधान मंत्री रोजगार योजना है, उसके तहत शिक्षित बेरोजगारों को प्रधान मंत्री के नाम पर रोजगार खड़ा करने के लिए लोन दिया जाता है। पूरे देश में और खासकर बिहार के जो बैंक्स हैं, वे इन

* Not recorded

योजनाओं में अपनी भूमिका का निर्वहन ठीक ढंग से नहीं करके लगभग सभी बैंक्स बिचौलियों के माध्यम से लोन देते हैं।... (व्यवधान)

अध्यक्ष महोदया : इतना लम्बा प्रश्न मत पूछिए। संक्षेप में प्रश्न पूछिए।

... (व्यवधान)

अध्यक्ष महोदया : आप प्रश्न पूछिए। बहुत लंबा मत कीजिए, प्रश्न पूछिए।

... (व्यवधान)

श्री जगदीश शर्मा : क्या सरकार बैंकों को कहेगी कि किसान क्रेडिट कार्ड और प्रधानमंत्री रोजगार योजना में शिक्षित बेरोजगारों का सीधा ऋण मंडेटरी करे? .. (व्यवधान) मैं सरकार से यह जानना चाहता हूँ।... (व्यवधान)



SHRI PRANAB MUKHERJEE: Madam Speaker, the hon. Member made a long observation but the crux of the question is this.... (*Interruptions*) What are the steps the Government going to take to ensure that the farmers and the Kisan Credit Card holders get the farmers' loan in time and as per their requirements? ... (*Interruptions*) One of the principal objectives of redressing the grievances is to ensure that advancing credit to the Kisan Credit Card holders has been expeditiously dealt with.... (*Interruptions*) So far, from the reports, which are obtained from different banks, the progresses are quite satisfactory. ... (*Interruptions*)

11.21 hrs.

At this stage, Shri Sansuma Khunggur Bwiswmuthiary came and stood on the floor near the Table

... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again at 12.00 noon.

11.22 hrs.

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock

(Madam Speaker in the Chair)

MADAM SPEAKER: Now Papers to be laid on the Table.

12.0 ¼ hrs.

At this stage, Dr. N. Sivaprasad and some other hon. Members came and stood on the floor near the Table

... (Interruptions)

12.01 hrs.

At this stage, Shri Sansuma Khunggur Bwiswmuthiary came and stood on the floor near the Table

... (Interruptions)

12.01½ hrs.

PAPERS LAID ON THE TABLE

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): I beg to lay on the Table:-

- (1) A copy of the Mid-Year Review, 2009-2010 (Hindi and English versions).

(Placed in Library, See No. LT-1461/15/09)

- (2) copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003:-

(i) Statement on Quarterly Review of the trends in receipts and expenditure in relation to the Budget at the end of the financial year 2008-2009.

(ii) Statement on Quarterly Review of the trends in receipts and expenditure in relation to the Budget at the end of First Quarter of the financial year 2009-2010.

(Placed in Library, See No. LT-1462/15/09)

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) White Paper on Indian Railways.

(Placed in Library, See No. LT-1463/15/09)

- (2) Vision 2020 for Indian Railways.

(Placed in Library, See No. LT-1464/15/09)

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Speech and Hearing, Mysore, for the year 2008-2009.

(Placed in Library, See No. LT-1465/15/09)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Paramedical and Nursing Sciences, Aizawl, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Paramedical and Nursing Sciences, Aizawl, for the year 2008-2009.

(Placed in Library, See No. LT-1466/15/09)

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Swaran Singh National Institute of Renewable Energy, Kapurthala, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Swaran Singh National Institute of Renewable Energy, Kapurthala, for the year 2008-2009.

(Placed in Library, See No. LT-1467/15/09)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2008-2009.

(Placed in Library, See No. LT-1468/15/09)

THE MINISTER OF URBAN DEVELOPMENT (SHRI S. JAIPAL REDDY): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Urban Affairs, New Delhi, for the year 2008-2009.

(Placed in Library,See No. LT-1469/15/09)

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2008-2009.
- (ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library,See No. LT-1470/15/09)

- (b) (i) Review by the Government of the working of the Bangalore Metro Rail Corporation Limited, Bangalore, for the year 2008-2009.
- (ii) Annual Report of the Bangalore Metro Rail Corporation Limited, Bangalore, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library,See No. LT-1471/15/09)

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF TOURISM (KUMARI SELJA): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2008-2009, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2008-2009.
- (Placed in Library, See No. LT-1472/15/09)
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials and Technology Promotion Council, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Building Materials and Technology Promotion Council, New Delhi, for the year 2008-2009.
- (Placed in Library, See No. LT-1473/15/09)
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2008-2009.
- (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (Placed in Library, See No. LT-1474/15/09)
- (b) (i) Review by the Government of the working of the Hindustan Prefab Limited, New Delhi, for the year 2008-2009.
- (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (Placed in Library, See No. LT-1475/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. TUSHAR CHAUDHARY): On behalf of Shri Kantilal Bhuria, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (1) Review by the Government of the working of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2008-2009.
- (2) Annual Report of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT-1476/15/09)

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Adoption Resource Authority, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Adoption Resource Authority, New Delhi, for the year 2007-2008.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT-1477/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): On behalf of Shri Namu Narain Meena, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Insurance Regulatory and Development Authority of India, Hyderabad, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Insurance Regulatory and Development Authority of India, Hyderabad, for the year 2008-2009.

(Placed in Library, See No. LT-1478/15/09)

(2) (i) A copy of the 12th Annual Report (Hindi and English versions) of the Industrial Investment Bank of India Limited, Kolkata, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Industrial Investment Bank of India Limited, Kolkata, for the year 2008-2009.

(Placed in Library, See No. LT-1479/15/09)

(3) A copy of the Consolidated Review (Hindi and English versions) of working of Regional Rural Banks for the year ended 31st March, 2009.

(Placed in Library, See No. LT-1480/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table:-

(1) A copy of the 13th Progress Report (Hindi and English versions) on the Action Taken pursuant to the Recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto-December, 2009.

(Placed in Library, See No. LT-1481/15/09)

(2) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:-

(i) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 6 of 2009-10)-Performance Audit of Land and Development Office, for the year ended March, 2008.

(Placed in Library, See No. LT-1482/15/09)

- (ii) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 8 of 2009-10)-Performance Audit of National Rural Health Mission (Ministry of Health and Family Welfare).
(Placed in Library,See No. LT-1483/15/09)
- (3) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2009 together with Auditor's Report thereon:-
- (i) Maharashtra Godavari Gramin Bank, Aurangabad.
(Placed in Library,See No. LT-1484/15/09)
- (ii) Vidisha Bhopal Kshetriya Gramin Bank, Vidisha.
(Placed in Library,See No. LT-1485/15/09)
- (iii) MGB Gramin Bank, Pali-Marwar.
(Placed in Library,See No. LT-1486/15/09)
- (iv) Meghalaya Rural Bank, Shillong.
(Placed in Library,See No. LT-1487/15/09)
- (v) Tripura Gramin Bank, Agartala.
(Placed in Library,See No. LT-1488/15/09)
- (vi) Samastipur Kshetriya Gramin Bank, Samastipur.
(Placed in Library,See No. LT-1489/15/09)
- (vii) Baitarani Gramya Bank, Baripada Mayurbhanj.
(Placed in Library,See No. LT-1490/15/09)
- (viii) Rewa Sidhi Gramin Bank, Rewa.
(Placed in Library,See No. LT-1491/15/09)
- (ix) Chikmagalur-Kodagu Grameena Bank, Chikmagalur.
(Placed in Library,See No. LT-1492/15/09)
- (x) Wainganga Krishna Gramin Bank, Solapur.
(Placed in Library,See No. LT-1493/15/09)

- (xi) Saurashtra Gramin Bank, Rajkot.
(Placed in Library, See No. LT-1494/15/09)
- (xii) Uttar Bihar Gramin Bank, Muzaffarpur.
(Placed in Library, See No. LT-1495/15/09)
- (xiii) Langpi Dehangi Rural Bank, Diphu, Karbi Anglong.
(Placed in Library, See No. LT-1496/15/09)
- (xiv) Manipur Rural Bank, Imphal.
(Placed in Library, See No. LT-1497/15/09)
- (xv) Utkal Gramya Bank, Balangir.
(Placed in Library, See No. LT-1498/15/09)
- (xvi) Assam Gramin Vikas Bank, Guwahati.
(Placed in Library, See No. LT-1499/15/09)
- (xvii) Vidharbha Kshetriya Gramin Bank, Akola.
(Placed in Library, See No. LT-1500/15/09)
- (xviii) Malwa Gramin Bank, Sangrur.
(Placed in Library, See No. LT-1501/15/09)
- (xix) Etawah Kshetriya Gramin Bank, Etawah.
(Placed in Library, See No. LT-1502/15/09)
- (xx) Saptagiri Grameena Bank, Chittor.
(Placed in Library, See No. LT-1503/15/09)
- (xxi) Ellaquai Dehati Bank, Srinagar.
(Placed in Library, See No. LT-1504/15/09)
- (xxii) Pragathi Gramin Bank, Bellary.
(Placed in Library, See No. LT-1505/15/09)
- (xxiii) Uttarbanga Kshetriya Gramin Bank, Cooch Behar.
(Placed in Library, See No. LT-1506/15/09)
- (xxiv) Kamraz Rural Bank, Sopore.
(Placed in Library, See No. LT-1507/15/09)

- (xxv) Pallavan Grama Bank, Salem.
(Placed in Library,See No. LT-1508/15/09)
- (xxvi) South Malabar Gramin Bank, Malappuram.
(Placed in Library,See No. LT-1509/15/09)
- (xxvii) Bangiya Gramin Vikash Bank, Murshidabad.
(Placed in Library,See No. LT-1510/15/09)
- (xxviii) Pudukkottai Bharathiar Grama Bank, Pudukkottai.
(Placed in Library,See No. LT-1511/15/09)
- (xxix) Pandyan Grama Bank, Virudhunagar.
(Placed in Library,See No. LT-1512/15/09)
- (xxx) Deccan Grameena Bank, Hyderabad.
(Placed in Library,See No. LT-1513/15/09)
- (xxxi) Lucknow Kshetriya Gramin Bank, Sitapur.
(Placed in Library,See No. LT-1514/15/09)
- (xxxii) Triveni Kshetriya Gramin Bank, Orai.
(Placed in Library,See No. LT-1515/15/09)
- (xxxiii) Paschim Banga Gramin Bank, Howrah.
(Placed in Library,See No. LT-1516/15/09)
- (xxxiv) Krishna Grameena Bank, Gulbarga.
(Placed in Library,See No. LT-1517/15/09)
- (xxxv) Rushikulya Gramya Bank, Berhampur.
(Placed in Library,See No. LT-1518/15/09)
- (xxxvi) Kashi Gomti Samyut Gramin Bank, Varanasi.
(Placed in Library,See No. LT-1519/15/09)
- (xxxvii) Jaipur Thar Gramin Bank, Jaipur.
(Placed in Library,See No. LT-1520/15/09)
- (xxxviii) Karnataka Vikas Grameena Bank, Dharwad.
(Placed in Library,See No. LT-1521/15/09)

- (xxxix) Kalinga Gramya Bank, Cuttack.
(Placed in Library, See No. LT-1522/15/09)
- (xl) Jharkhand Gramin Bank, Ranchi.
(Placed in Library, See No. LT-1523/15/09)
- (xli) Jhabua Dhar Kshetriya Gramin Bank, Jhabua.
(Placed in Library, See No. LT-1524/15/09)
- (xlii) Haryana Gramin Bank, Rohtak.
(Placed in Library, See No. LT-1525/15/09)
- (xliii) Himachal Gramin Bank, Mandi.
(Placed in Library, See No. LT-1526/15/09)
- (xliv) Jammu Rural Bank, Narwal, Jammu.
(Placed in Library, See No. LT-1527/15/09)
- (xlv) Hadoti Kshetriya Gramin Bank, Kota.
(Placed in Library, See No. LT-1528/15/09)
- (xlvi) Gurgaon Gramin Bank, Gurgaon.
(Placed in Library, See No. LT-1529/15/09)
- (xlvii) Chhattisgarh Gramin Bank, Raipur.
(Placed in Library, See No. LT-1530/15/09)
- (xlviii) Dena Gujarat Gramin Bank, Gandhinagar.
(Placed in Library, See No. LT-1531/15/09)
- (xlix) Bihar Kshetriya Gramin Bank, Munger.
(Placed in Library, See No. LT-1532/15/09)
- (l) Chaitanya Godavari Grameena Bank, Guntur.
(Placed in Library, See No. LT-1533/15/09)
- (li) Durg Rajnandgaon Gramin Bank, Rajnandgaon.
(Placed in Library, See No. LT-1534/15/09)
- (lii) Cauvery Kalpatharu Grameena Bank, Mysore.
(Placed in Library, See No. LT-1535/15/09)

- (liii) Baroda Uttar Pradesh Gramin Bank, Raebareli.
(Placed in Library,See No. LT-1536/15/09)
- (liv) Baroda Rajasthan Gramin Bank, Ajmer.
(Placed in Library,See No. LT-1537/15/09)
- (lv) Ballia Kshetriya Gramin Bank, Ballia.
(Placed in Library,See No. LT-1538/15/09)
- (lvi) Baroda Gujarat Gramin Bank, Bharuch.
(Placed in Library,See No. LT-1539/15/09)
- (lvii) Aryavart Gramin Bank, Lucknow.
(Placed in Library,See No. LT-1540/15/09)
- (lviii) Arunachal Pradesh Rural Bank, Papum-Pare
(Placed in Library,See No. LT-1541/15/09)
- (lix) Andhra Pragathi Grameena Bank, Kadapa.
(Placed in Library,See No. LT-1542/15/09)
- (lx) Andhra Pradesh Grameena Vikas Bank, Warangal.
(Placed in Library,See No. LT-1543/15/09)
- (lxi) Kshetriya Kisan Gramin Bank, Mainpuri.
(Placed in Library,See No. LT-1544/15/09)
- (lxii) Visveshvaraya Grameena Bank, Mandya
(Placed in Library,See No. LT-1545/15/09)
- (lxiii) Surguja Kshetriya Gramin Bank, Surguja.
(Placed in Library,See No. LT-1546/15/09)
- (lxiv) Vananchal Gramin Bank, Dumka.
(Placed in Library,See No. LT-1547/15/09)
- (lxv) Uttaranchal Gramin Bank,Dehradun.
(Placed in Library,See No. LT-1548/15/09)
- (lxvi) Sutlej Gramin Bank, Bathinda.
(Placed in Library,See No. LT-1549/15/09)

- (lxvii) Shreyas Gramin Bank, Aligarh.
(Placed in Library, See No. LT-1550/15/09)
- (lxviii) Sharda Gramin Bank, Satna.
(Placed in Library, See No. LT-1551/15/09)
- (lxix) Satpura Kshetriya Gramin Bank, Satpura.
(Placed in Library, See No. LT-1552/15/09)
- (lxx) Sarva U.P. Gramin Bank, Meerut.
(Placed in Library, See No. LT-1553/15/09)
- (lxxi) Rajasthan Gramin Bank, Alwar.
(Placed in Library, See No. LT-1554/15/09)
- (lxxii) Purvanchal Gramin Bank, Gorakhpur.
(Placed in Library, See No. LT-1555/15/09)
- (lxxiii) Punjab Gramin Bank, Kapurthala.
(Placed in Library, See No. LT-1556/15/09)
- (lxxiv) Prathama Bank, Moradabad.
(Placed in Library, See No. LT-1557/15/09)
- (lxxv) Parvatiya Gramin Bank, Chamba.
(Placed in Library, See No. LT-1558/15/09)
- (lxxvi) North Malabar Gramin Bank, Kannur.
(Placed in Library, See No. LT-1559/15/09)
- (lxxvii) Neelachal Gramya Bank, Bhubaneswar.
(Placed in Library, See No. LT-1560/15/09)
- (lxxviii) Narmada Malwa Gramin Bank, Indore.
(Placed in Library, See No. LT-1561/15/09)
- (lxxix) Nainital-Almora Kshetriya Gramin Bank, Haldwani.
(Placed in Library, See No. LT-1562/15/09)
- (lxxx) Nagaland Rural Bank, Kohima.
(Placed in Library, See No. LT-1563/15/09)

- (lxxxix) Mizoram Rural Bank, Aizawl.
(Placed in Library, See No. LT-1564/15/09)
- (lxxxii) Mewar Aanchalk Gramin Bank, Udaipur.
(Placed in Library, See No. LT-1565/15/09)
- (lxxxiii) Marathwada Gramin Bank, Nanded.
(Placed in Library, See No. LT-1566/15/09)
- (lxxxiv) Mahakaushal Kshetriya Gramin Bank, Jabalpur.
(Placed in Library, See No. LT-1567/15/09)
- (lxxxv) Madhya Bharat Gramin Bank, Sagar.
(Placed in Library, See No. LT-1568/15/09)
- (lxxxvi) Madhya Bihar Gramin Bank, Patna.
(Placed in Library, See No. LT-1569/15/09)
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2008-2009, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2008-2009.
(Placed in Library, See No. LT-1570/15/09)
- (5) A copy of the Consolidated Report (Hindi and English versions) on the working of Public Sector Banks for the year ended March 31, 2009.
(Placed in Library, See No. LT-1571/15/09)
- (6) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-
(i) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Third Amendment) Regulations, 2009 published in Notification No. LAD-NRO/GN/2009-10/20/182131 in Gazette of India dated the 6th November, 2009.

- (ii) The Securities and Exchange Board of India (Stock Brokers and Sub-Brokers) (Amendment) Regulations, 2009 published in Notification No. LAD-NRO/GN/2009-10/21/183853 in Gazette of India dated the 15th November, 2009.
- (Placed in Library, See No. LT-1572/15/09)
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-
- (i) The Nationalised Banks (Management and Miscellaneous Provisions) (Amendment) Scheme, 2009 published in Notification No. S.O. 2383(E) in Gazette of India dated the 15th September, 2009, together with a corrigendum thereto published in Notification No. 2402(E) (in English version only) dated the 18th September, 2009.
- (ii) The Nationalised Banks (Management and Miscellaneous Provisions) (Amendment) Scheme, 2009 published in Notification No. S.O. 2384(E) in Gazette of India dated the 18th September, 2009.
- (Placed in Library, See No. LT-1573/15/09)
- (8) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-
- (i) G.S.R. 849(E) published in Gazette of India dated the 27th November, 2009 making certain amendments in the Notification No. 21/2002-Customs, dated 1st March, 2002.
- (ii) G.S.R. 850(E) published in Gazette of India dated the 27th November, 2009 making certain amendments in the Notification No. 103/2008-Customs (N.T.), dated 29th August, 2008.
- (Placed in Library, See No. LT-1574/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the NHPC Limited, Faridabad, for the year 2008-2009.

(ii) Annual Report of the NHPC Limited, Faridabad, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT-1575/15/09)

(b) (i) Review by the Government of the working of the Satluj Jal Vidyut Nigam Limited, New Delhi, for the year 2008-2009.

(ii) Annual Report of the Satluj Jal Vidyut Nigam Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT-1576/15/09)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation for the year 2007-2008.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT-1577/15/09)

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bangalore, for the year 2008-2009.

(Placed in Library, See No. LT-1578/15/09)

(5) A copy of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) (Second Amendment) Regulations, 2009 (Hindi and English versions) published in Notifications. No. L-7/143/158/2008-CERC in Gazette of India dated the 23rd October, 2009 under Section 179 of the Electricity Act, 2003.

(Placed in Library, See No. LT-1579/15/09)

(6) A copy of the Bhakra Beas Management Board (Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. S.O. 107 in Gazette of India dated the 25th July, 2009 under sub-section (3) of Section 97 of the Punjab Reorganization Act, 1966.

(Placed in Library, See No. LT-1580/15/09)

(7) A copy of the Annual Report (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 2008-2009 under Section 101 of the Electricity Act, 2003.

(Placed in Library, See No. LT-1581/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEO SINGH KHANDELA): I beg to lay on the Table a copy of the Daman & Diu Motor Vehicles (1st Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. ADTr/KMN/89/F-79/2009-2010/570 in U.T. Administration of Daman & Diu Gazette dated the 30th September, 2009, issued under sub-section (3) of Section 212 of the Motor Vehicles Act, 1988, alongwith an explanatory note.

(Placed in Library, See No. LT-1582/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the HLL Lifecare Limited, Thiruvananthapuram, for the year 2008-2009.

(ii) Annual Report of the HLL Lifecare Limited, Thiruvananthapuram, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT-1583/15/09)

(b) (i) Review by the Government of the working of the HSCC (India) Limited, Noida, for the year 2008-2009.

(ii) Annual Report of the HSCC (India) Limited, Noida, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT-1584/15/09)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Lala Ram Sarup Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lala Ram Sarup Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2008-2009.

(Placed in Library, See No. LT-1585/15/09)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Sevagram, for the year 2008-2009, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Sevagram, for the year 2008-2009.
(Placed in Library, See No. LT-1586/15/09)
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 2008-2009.
(Placed in Library, See No. LT-1587/15/09)
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2008-2009, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2008-2009.
(Placed in Library, See No. LT-1588/15/09)
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences (India), New Delhi, for the year 2008-2009, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Medical Sciences (India), New Delhi, for the year 2008-2009.
(Placed in Library, See No. LT-1589/15/09)
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neurosciences, Bangalore, for the year 2008-2009, alongwith Audited Accounts.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neurosciences, Bangalore, for the year 2008-2009.
(Placed in Library, See No. LT-1590/15/09)
- (8) A copy of the Statements (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the 25 Institutions with name and year, mentioned therein, within the stipulated period of nine months after the close of the respective accounting years.
(Placed in Library, See No. LT-1591/15/09)
- (9) A copy of the Notification No. G.S.R 607(E) (Hindi and English versions) published in Gazette of India dated 28th August, 2009, containing corrigendum to the Notification No. G.S.R. 46(E) dated the 22nd January, 2009, issued under Drugs and Cosmetics Act, 1940.
(Placed in Library, See No. LT-1592/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED): I beg to lay on the Table:-

- (1) A copy each of the Annual Reports for the year 2008-2009 (Hindi and English versions) alongwith Audited Accounts in respect of the following institutes:-
- (i) Institute of Hotel Management, Hazipur.
(Placed in Library, See No. LT-1593/15/09)
- (ii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Gwalior.
(Placed in Library, See No. LT-1594/15/09)
- (iii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Jaipur.
(Placed in Library, See No. LT-1595/15/09)
- (iv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad.
(Placed in Library, See No. LT-1596/15/09)

- (v) Institute of Hotel Management, Catering Technology and Applied Nutrition, Kolkata.
(Placed in Library, See No. LT-1597/15/09)
- (vi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Mumbai.
(Placed in Library, See No. LT-1598/15/09)
- (vii) Institute of Hotel Management, Catering and Nutrition, Lucknow.
(Placed in Library, See No. LT-1599/15/09)
- (viii) Institute of Hotel Management, Catering and Nutrition, New Delhi.
(Placed in Library, See No. LT-1600/15/09)
- (ix) Institute of Hotel Management, Catering Technology and Applied Nutrition, Shillong.
(Placed in Library, See No. LT-1601/15/09)
- (x) Institute of Hotel Management, Catering and Nutrition, Shimla.
(Placed in Library, See No. LT-1602/15/09)
- (xi) National Council for Hotel Management and Catering Technology, Noida.
(Placed in Library, See No. LT-1603/15/09)
- (xii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Guwahati.
(Placed in Library, See No. LT-1604/15/09)
- (xiii) Institute of Hotel Management, Catering & Nutrition (Society), Gurdaspur.
(Placed in Library, See No. LT-1605/15/09)
- (xiv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa.
(Placed in Library, See No. LT-1606/15/09)
- (xv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Ahmedabad.
(Placed in Library, See No. LT-1607/15/09)
- (xvi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Chennai.
(Placed in Library, See No. LT-1608/15/09)
- (xvii) Dr. Ambedkar Institute of Hotel Management, Catering and Nutrition, Chandigarh.
(Placed in Library, See No. LT-1609/15/09)
- (xviii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar.
(Placed in Library, See No. LT-1610/15/09)
- (xvix) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhopal.
(Placed in Library, See No. LT-1611/15/09)

- (xx) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bangalore.

(Placed in Library, See No. LT-1612/15/09)

- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the above institutes for the year 2008-2009.

(Placed in Library, See No. LT-1613/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): On behalf of Shri S. Gandhiselvan, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Ayurveda, New Delhi, for the year 2008-2009, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Ayurveda, New Delhi, for the year 2008-2009.

(Placed in Library, See No. LT-1614/15/09)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 2008-2009, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 2008-2009.

(Placed in Library, See No. LT-1615/15/09)

- (3) A copy of the Notification No. G.S.R. 687(E) (Hindi and English versions) published in Gazette of India dated the 18th September, 2009, appointing 18th September, 2009 as the date on which the provisions of clause (b) of Section 6 of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003 shall come into force, issued under sub-section (3) of Section 1 of the said Act.

(Placed in Library,See No. LT-1616/15/09)

- (4) A copy of the Notification No. G.S.R. 1865(E) (Hindi and English versions) published in Gazette of India dated the 30th July, 2009, appointing 30th day of July, 2009 as the date on which the provisions of clause (a) of sub-section (1) of Section 12, clause (a) of sub-section (1) of Section 13, 15, 17, 18, 32 and 33 of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003 shall come into force, issued under sub-section (3) of Section 1 of the said Act.

(Placed in Library,See No. LT-1617/15/09)

- (5) A copy of the Prohibition of Smoking in Public Places (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 680(E) in Gazette of India dated the 15th September, 2009, issued under Section 31 of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003.

(Placed in Library,See No. LT-1618/15/09)

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS
AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS
(SHRI SALMAN KHURSHEED): I beg to lay on the Table a copy of the
following papers (Hindi and English versions):-

- (1) Report of the National Commission for Religious and Linguistic Minorities.
- (2) Annexure to the Report of the National Commission for Religious and Linguistic Minorities (Volume-II).

(Placed in Library,See No. LT-1619/15/09)

12.04 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Madam Speaker, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No.4 Bill, 2009, which was passed by the Lok Sabha at its sitting held on the 15th December, 2009 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 17th December, 2009 agreed without any amendment to the National Rural Employment Guarantee (Amendment) Bill, 2009 which was passed by the Lok Sabha at its sitting held on the 16th December, 2009."

(iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 17th December, 2009 agreed without any amendment to the National Capital Territory of Delhi Laws (Special Provisions) Second Bill, 2009 which was passed by the Lok Sabha at its sitting held on the 16th December, 2009."

12.05 hrs.

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

Minutes

SHRI UDAY SINGH (PURNEA): I beg to lay on the Table the Minutes (Hindi and English versions) of the first to fourth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

12.05½ hrs.

**PUBLIC ACCOUNTS COMMITTEE
7th Report**

DR. K.S. RAO (ELURU): Madam, I beg to present the Seventh Report (Hindi and English versions) on Excesses over Voted Grants and Charged Appropriations (2007-08) of the Public Accounts Committee (2009-10).

12.06 hrs.

STANDING COMMITTEE ON AGRICULTURE

1st to 3rd Reports

श्री बसुदेव आचार्य (बांकुरा) :अध्यक्ष महोदया, मैं कृषि संबंधी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

(1) कृषि मंत्रालय (कृषि और सहकारिता विभाग) की अनुदानों की मांगों (2009-10) के बारे में पहला प्रतिवेदन

(2) कृषि मंत्रालय (पशुपालन, डेयरी तथा मत्स्यपालन विभाग) की अनुदानों की मांगों (2009-10) के बारे में दूसरा प्रतिवेदन

(3) ' कृषि उत्पाद की मूल्य निर्धारण नीति ' के बारे में कृषि संबंधी समिति (2007-08) के 41वें प्रतिवेदन (14वीं लोक सभा) में अंतर्विष्ट टिपपणियों?सिपारिसों पर सरकार द्वारा की-गई-कार्यवाही संबंधी तीसरा प्रतिवेदन।

12.06½ hrs.

STANDING COMMITTEE ON ENERGY

Statements

श्री मुलायम सिंह यादव (मैनपुरी): अध्यक्ष महोदया, मैं ऊर्जा संबंधी स्थायी समिति के निम्नलिखित विवरण (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ :-

(1) नवीन और नवीकरणीय ऊर्जा मंत्रालय की अनुदानों की मांगो (2007-08) के बारे में 19वें प्रतिवेदन (चौदहवीं लोक सभा) में अंतर्विष्ट सिफारिशों पर ऊर्जा संबंधी स्थायी समिति के 24वें प्रतिवेदन (14वीं लोक सभा) के अध्याय-एक में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही ।

(2) 'अल्ट्रा मेगा विद्युत परियोजनाएं (यूएमपीपी) ' विषय पर 22वें प्रतिवेदन (चौदहवीं लोक सभा) में अंतर्विष्ट सिफारिशों पर ऊर्जा संबंधी स्थायी समिति के 27वें प्रतिवेदन (14वीं लोक सभा) के अध्याय-एक में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही ।

(3) नवीन और नवीकरणीय ऊर्जा मंत्रालय की अनुदानों की मांगो (2008-09) के बारे में 26वें प्रतिवेदन (चौदहवीं लोक सभा) में अंतर्विष्ट सिफारिशों पर ऊर्जा संबंधी स्थायी समिति के 28वें प्रतिवेदन (14वीं लोक सभा) के अध्याय-एक में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही ।

(4) विद्युत मंत्रालय की अनुदानों की मांगो (2008-09) के बारे में 25वें प्रतिवेदन (चौदहवीं लोक सभा) में अंतर्विष्ट सिफारिशों पर ऊर्जा संबंधी स्थायी समिति के 29वें प्रतिवेदन (14वीं लोक सभा) के अध्याय-एक में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही ।

12.07 hrs.

STANDING COMMITTEE ON RAILWAYS
Statements

SHRI T.R. BAALU (SRIPERUMBUDUR): Madam, I beg to lay the following Statements (Hindi and English versions) of the Standing Committee on Railways:

(1) Action Taken by Government on the recommendations contained in Chapter-I and final replies in respect of recommendations contained in Chapter V of the 28th Report of the Standing Committee on Railways (14th Lok Sabha) on Action Taken by Government on the recommendations contained in the 24th Report of Standing Committee on Railways (14th Lok Sabha) on 'Land Management'.

(2) Action Taken by Government on the recommendations contained in Chapter-I of the 30th Report of the Standing Committee on Railways (14th Lok Sabha) on Action Taken by Government on the recommendations contained in the 16th Report of Standing Committee on Railways (14th Lok Sabha) on 'Expansion of Railway Network – New Lines, Gauge Conversion, Doubling and Electrification'.

(3) Action Taken by Government on the recommendations contained in Chapter-I of the 37th Report of the Standing Committee on Railways (14th Lok Sabha) on Action Taken by Government on the recommendations contained in the 32nd Report of Standing Committee on Railways (14th Lok Sabha) on 'Performance of New Railway Zones'.

(4) Action Taken by Government on the recommendations contained in Chapter-I of the 38th Report of the Standing Committee on Railways (14th Lok Sabha) on Action Taken by Government on the recommendations contained in the 33rd Report of Standing Committee on Railways (14th Lok Sabha) on 'Industrial Relations & Staff Welfare in Railways'.

(5) Action Taken by Government on the recommendations contained in Chapter-I of the 39th Report of the Standing Committee on Railways (14th Lok Sabha) on Action Taken by Government on the recommendations contained in the 34th Report of Standing Committee on Railways (14th Lok Sabha) on 'Suburban and Metro Railways'.

12.07½ hrs.**STANDING COMMITTEE ON COAL AND STEEL
1st to 3rd Reports**

SHRI SANJAY BHOI (BARGARH): Madam, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:

- (1) First Report on Demands for Grants (2009-10) of the Ministry of Coal.
- (2) Second Report on Demands for Grants (2009-10) of the Ministry of Mines.
- (3) Third Report on Demands for Grants (2009-10) of the Ministry of Steel.

12.08 hrs.**STANDING COMMITTEE ON SOCIAL JUSTICE AND
EMPOWERMENT
Statements**

श्री दारा सिंह चौहान (घोसी): अध्यक्ष महोदया, मैं सामाजिक न्याय एवं अधिकारिता संबंधी स्थायी समिति के निम्नलिखित विवरण (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

(1) सामाजिक न्याय और अधिकारिता मंत्रालय की 'सहाय्य सामानों और साधनों की खरीद/फिटिंग के लिये निःशक्त व्यक्तियों की सहायता स्कीम (एडीआईपी) ' के बारे में 27वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही के बारे में सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति (2008-09) के 37वें प्रतिवेदन के अध्याय-एक में अंतर्विष्ट सिफारिशों तथा अध्याय-पांच में अंतर्विष्ट सिफारिशों के संबंध में अंतिम उत्तरों पर सरकार द्वारा की-गई-कार्यवाही ।

(2) अल्पसंख्यक मामले मंत्रालय की अनुदान की मांगो (2007-08) के बारे में 35वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही के बारे में सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति (2008-09) के 39वें प्रतिवेदन के अध्याय-एक में अंतर्विष्ट सिफारिशों तथा अध्याय-पांच में अंतर्विष्ट सिफारिशों के संबंध में अंतिम उत्तरों पर सरकार द्वारा की-गई-कार्यवाही ।

(3) जनजातीय कार्य मंत्रालय की अनुदान की मांगो (2007-08) के बारे में 34वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही के बारे में सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति (2008-09) के 40वें प्रतिवेदन के अध्याय-एक में अंतर्विष्ट सिफारिशों तथा अध्याय-पांच में अंतर्विष्ट सिफारिशों के संबंध में अंतिम उत्तरों पर सरकार द्वारा की-गई-कार्यवाही ।

12.08 ½ hrs.**STANDING COMMITTEE ON HEALTH AND FAMILY WELFARE
38th Report**

DR. JYOTI MIRDHA (NAGPUR): Madam, I beg to lay on the Table the Thirty-eighth Report (Hindi and English versions) of the Standing Committee on Health and Family Welfare on the „Major issues concerning the three vaccine producing PSUs, namely, the Central Research Institute (CRI), Kasauli, the Pasteur Institute of India (PII), Coonoor, and the BCG Vaccine Laboratory (BCGVL), Chennai..

12.09 hrs.**STATEMENTS BY MINISTERS****(i) Status of implementation of recommendations contained in the 11th Report of the Standing Committee on Water Resources on interlinking of rivers pertaining to the Ministry of Water Resources ***

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam, I beg to lay this statement on the status of implementation of recommendations contained in the Eleventh Report of Standing Committee on Water Resources.

The Eleventh Report of Standing Committee on Water Resources (Fourteenth Lok Sabha) was laid in the Lok Sabha and Rajya Sabha on 22nd October, 2008. This Report is related to the examination of the subject of Interlinking of Rivers of the Ministry of Water Resources.

Action Taken Notes on the recommendations/observations contained in the above-said report of the Standing Committee had been sent to the Lok Sabha Secretariat on 17th June, 2009. There are 14 recommendations/observations in this report. These recommendations/observations mainly relate to undertake a study to assure the availability of water as indicated in National Perspective Plan, to take urgent and concerted measures to bring all the concerned States on one platform to arrive at the consensus for taking up work of DPRs, to render full assistance to

* Laid on the Table and also placed in Library, See No. LT-1620/15/09

concerned States in preparation of DPR of Intra-State links, to discuss threadbare with Nepal at highest level the issues related to portion of links of Himalayan Component in Nepal, to set up institutional/organizational set up suggested by IIMA, to enable timely completion of the Ken-Betwa Project, to ask the IWRFC to raise funds by issue of bonds or other suitable instruments to fund projects under ILR, to seek opinion of Ministry of Law and Justice on bringing water under the concurrent list or enactment of Laws under the provisions and Entry 56 of the Union list, to relook into some of the suggestions given by individual/exports/NGOs in their proposals on ILR, to take necessary steps to address apprehensions of the States as well as make efforts to implement the suggestions of the States both at the stage of preparation of DPR as well as implementation thereafter etc.

The present status of implementation of various recommendations made by the Committee is indicated in Annexure to my Statement which is laid on the Table of the House. I would not like to take the valuable time of the House to read out all the contents of this Annexure. I would request that this may be considered as read.

12.09½ hrs.

- (ii) **Status of implementation of recommendations contained in the 145th Report of the Standing Committee on Transport, Tourism and Culture on Action Taken on the observation/recommendations contained in the 136th Report on Demands for Grants (2008-09) pertaining to the Ministry of Tourism ***

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED): Madam, I beg to lay this Statement on the status of implementation of recommendations contained in the 145th Report of Department-

* Laid on the Table and also placed in Library, See No. LT 1621/15/09

related Parliamentary Standing Committee on Transport, Tourism and Culture in pursuance of the direction of the hon. Speaker.

The Standing Committee on Transport, Tourism and Culture presented the 145th Report of the Committee on Action Taken by the Government on the recommendations/observations of the Committee contained in its One Thirty Sixth report on Demands for Grants (2008-2009) of Ministry of Tourism. The Committee considered and adopted the report at its meeting held on 18th December, 2008 (the Report was presented to the Rajya Sabha on 19.12.2008 and also laid on the Table of the Lok Sabha on 19.12.2008).

Madam Speaker, in its Report the Standing Committee made 23 recommendations in all. Out of 23 recommendations made by the Committee, this Ministry has accepted 20 recommendations and 3 recommendations were partially accepted by the Ministry. The Action Taken Report on recommendations of the Committee has been furnished to the Rajya Sabha Secretariat vide Ministry of Tourism's O.M. dated 23.4.2009.

I also lay on the Table of the House the present status of implementation of each recommendation as Annexure.

12.10 hrs.**CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE****Situation arising out of Government's acceptance of the recommendations of Valiathan Committee Report on All India Institute of Medical Sciences (AIIMS) and steps taken by the Government in this regard ***

श्री हंसराज गं. अहीर (चन्द्रपुर): अध्यक्ष महोदया, मैं स्वास्थ्य और परिवार कल्याण मंत्री का ध्यान अविलम्बनीय लोक महत्व के निम्न विषय की ओर दिलाता हूँ और प्रार्थना करता हूँ कि वह इस संबंध में वक्तव्य दें :

“अखिल भारतीय आयुर्विज्ञान संस्थान (एम्स) के बारे में वैलिएथन समिति की रिपोर्ट की सिफारिशों पर सरकार की स्वीकृति से उत्पन्न स्थिति तथा इस संबंध में सरकार द्वारा उठाए गए कदम ”

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD) : Madam, I beg to lay the statement.

*The Government set up an Expert Committee on 11.7.2006 under the Chairmanship of Prof. M.S. Valiathan, Ex. Director, Sri Chitra Tirunal Institute of Medical Sciences and Research, Thiruvananthapuram, to study the functioning of AIIMS and to make recommendations for its further development.

The Expert Committee had wide consultations with experts in the field of medical education, science and technology, humanities, management and industry along with Heads of Speciality Centres, former Directors of the Institute, associations of faculty, students, nurses, officers and other groups of AIIMS and Principals of Medical Colleges in Delhi. Based on the detailed deliberations, the Committee finalized its report and submitted the same to the Government on 10.10.2006.

The Report made 38 recommendations, broadly categorized into two parts viz. those not requiring structural changes through amendments in AIIMS Act, Rules and Regulations (31 recommendations) and those requiring structural

* Laid on the Table and also placed in Library, See No. LT 1622/15/09

changes through amendments in AIIMS Act, Rules and Regulations (7 recommendations).

The recommendations of the Valiathan Committee were discussed and reviewed by various Committees of AIIMS and placed before the Governing Body and Institute Body of AIIMS at its meetings held on 26.11.2009 and 08.12.2009 respectively. Majority of recommendations have been accepted “in principle” by the Institute Body of AIIMS.

The Government is yet to take a final view on the implementation of recommendations of the Valiathan Committee.

However, I would like to make it clear to the august House that there is no question of privatisation of the All India Institute of Medical Sciences. We are conscious of the fact that this is one of the premier institutes of the country providing free patient care of highest quality to the poor coming from across the country. I would also like to make it clear that the recommendations of the Valiathan Committee would be implemented by the Government only after a thorough examination and consultation with all stakeholders. It would be ensured that AIIMS continues to serve the objectives for which it was established and the interests of the common man protected.

... (*Interruptions*)

श्री हंसराज गं. अहीर: अध्यक्ष महोदया, भारतीय आयुर्विज्ञान संस्थान अतिविशिष्ट रोगों का उपचार वाला भारत का एकमात्र व विश्वसनीय संस्थान है. देश की जनसंख्या व गरीबी को देखकर सामान्य से सामान्य व्यक्ति इस अस्पताल से उपचार की सुविधा ले सके, इसीलिये यह अस्पताल बनाया गया है।

मैं मंत्री महोदय से पूछना चाहता हूँ कि वालीयेथन समिति द्वारा की गई सिफारिशों पर सरकार की क्या भूमिका है? क्या इसका असर उन नये 6 स्थानों पर, एम्स जो एनडीए सरकार के काल में मान्यता देकर बनाये जा रहे हैं या लगभग ऐसे 14 अस्पतालों को जिनको अपग्रेड किया जा रहा है, इनको भी पब्लिक पार्टनरशिप का शिकार होना पड़ेगा?

क्या सरकार एम्स अस्पताल, जो देश की जनता का विश्वासपात्र उपचार केन्द्र बना हुआ है, यहाँ इलाज हेतु आम नागरिक को किसी प्रकार की उपचार हेतु रुकावट न आये, इस हेतु वालीयेथन समिति की उन सिफारिशों अथवा प्रस्तावों को अस्वीकार करने जा रही है, यदि नहीं तो इसके क्या कारण हैं?

श्री गुलाम नबी आज़ाद : महोदया, निजीकरण के सवाल पर मैंने पहले ही बता दिया है कि अखिल भारतीय आयुर्विज्ञान संस्थान के निजीकरण का कोई भी सवाल पैदा नहीं होता है, क्योंकि भारत में एक ही इंस्टीट्यूट है, जहां गरीब लोगों को दवाइयां दी जाती हैं। इसका निजीकरण करने का कोई सवाल पैदा नहीं होता है।

... (*Interruptions*)

12.11 hrs.

**MOTION RE: FOURTH REPORT OF
COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

SHRI UDAY SINGH (PURNEA): Madam, I beg to move the following:-

“That this House do agree with the Fourth Report of the Committee on Private Members’ Bills and Resolutions presented to the House on the 16th December, 2009.”

MADAM SPEAKER: The question is:

“That this House do agree with the Fourth Report of the Committee on Private Members’ Bills and Resolutions presented to the House on the 16th December, 2009.”

The motion was adopted.

... (Interruptions)

12.11½ hrs.

TRANSPLANTATION OF HUMAN ORGANS (AMENDMENT) BILL, 2009*

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): Madam, I beg to move for leave to introduce a Bill to amend the Transplantation of Human Organs Act, 1994.

MADAM SPEAKER: The question is :

“That leave be granted to introduce a Bill to amend the Transplantation of Human Organs Act, 1994.”

The motion was adopted.

SHRI GHULAM NABI AZAD: I introduce** the Bill.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 18.12.09

** Introduced with the recommendations of the President

12.12 hrs.

**STATE BANK OF INDIA (SUBSIDIARY BANKS LAWS)
AMENDMENT BILL, 2009***

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Madam, on behalf of Shri Pranab Mukherjee, I beg to move for leave to introduce a Bill further to amend the State Bank of Hyderabad Act, 1956 and the State Bank of India (Subsidiary Banks) Act, 1959.

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the State Bank of Hyderabad Act, 1956 and the State Bank of India (Subsidiary Banks) Act, 1959.”

The motion was adopted.

SHRI S.S. PALANIMANICKAM: I introduce the Bill.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 18.12.09

12.13 hrs.**MATTERS UNDER RULE 377 ***

MADAM SPEAKER: Matters under Rule 377 listed for the day would be laid on the Table of the House. Hon. Members are requested to send their slips immediately as per the standing practice.

... (*Interruptions*)

(i) Need to accord approval to Wadsa-Gadchiroli Railway line project in Maharashtra

श्री मारोतराव सैनुजी कोवासे (गडचिरोली-चिमूर): महोदय, महाराष्ट्र राज्य के गडचिरोली जिले में 49.5 किलोमीटर लम्बी बड़सा गडचिरोली रेल मार्ग परियोजना पिछले लगभग 10 वर्षों से रेल मंत्रालय की स्वीकृति का इन्तजार कर रही है। परियोजना के विलंब का कारण मंत्रालय द्वारा कराये गये सर्वेक्षण की रिपोर्ट है। जिसके अनुसार इस परियोजना का आर.ओ.आर. (रेट ऑफ रिटर्न) वर्ष-2002 में 3.78 प्रतिशत घटा था एवम् वर्ष-2008 के सर्वेक्षण में आर.ओ. आर. 7.86 प्रतिशत घटा है। परियोजना क्रियान्वयन में हो रही देरी को देखते हुए स्वयं महाराष्ट्र सरकार ने अपनी ओर से इस नये रेल मार्ग के लिए होने वाले कुल व्यय में 100 करोड़ रूपयों की आर्थिक सहभागिता की घोषणा भी की है। महाराष्ट्र सरकार ने लिखित तौर पर स्वीकृति भी रेल मंत्रालय को प्रेषित कर दी है। गडचिरोली जिले के सर्वांगीण विकास के लिए रेलवे मार्ग के महत्व और जिले के नागरिकों की आवश्यकता को ध्यान में रखते हुए रेल मंत्रालय द्वारा शीघ्र ही इस नये रेल मार्ग परियोजना को स्वीकृति प्रदान की जानी चाहिए।

* Treated as laid on the Table.

(ii) Need to amend the Constitution with a view to grant reservation in employment under 'Most Backward Class' to include traditional workers engaged in cottage industries

श्री हंसराज गं. अहीर (चन्द्रपुर): महोदय, भूमंडलीकरण के इस दौर में विज्ञान प्रौद्योगिकी तथा तकनीकी के क्षेत्र में असाधारण प्रगति के कारण मानव जीवन प्रभावित हुआ है। स्वाधीनता पूर्व काल में हमारे देश का ग्रामीण जीवन स्वयं निर्भर था। ग्रामीण अर्थव्यवस्था के मुख्य घटक धोबी, कुम्हार, राजमिस्त्री (बेलदार), बढई, लोहार, नाई, चमार, केवट, बुरूड़, सोनार अपना काम पारंपरिक तरीके से कर इसमें योगदान देते थे। कृषक व्यवस्था में यह पूरक व्यवसाय के कारण हमारे ग्रामों में व्यवसाय की कोई कमी नहीं रहने से ग्राम रोजगार आसानी से उपलब्ध थे। लेकिन स्वाधीनता के बाद हमने औद्योगिक क्रांति का नारा देकर शहरों को विकास का केन्द्र बनाया। कृषि पर अवलंबित यह सभी व्यवसाय प्रतिस्पर्धा में पिछड़ते चले गये। मिट्टी के बर्तनों की जगह स्टेनलेस स्टील के बर्तन, बड़े कारखानों, पावरलूम से कपड़ा, बड़े ब्रांडों के चप्पल, जूते कारखानों में बने लोहे के सामानों, ट्रैक्टर आदि उपभोक्ता चीजें ग्रामीण क्षेत्रों में आसानी से उपलब्ध होने के कारण पारंपरिक व्यवसाय जिसे महाराष्ट्र में बारा बलूतेदार कहा जाता है, धीरे-धीरे बंद पड़ गये। अपने पारंपरिक व्यवसाय लगभग खत्म होने के कारण इन व्यवसायियों पर बेरोजगारी का संकट साथ में आजीविका चलाने की समस्या निर्माण हुई है। गरीबी, अज्ञानता तथा सामाजिक उपेक्षा के कारण आज भी इन पारंपरिक व्यवसायियों की अवस्था दयनीय बनी हुई है। सरकार द्वारा ग्रामीण क्षेत्र में विशेष ध्यान न देने के कारण यह समस्या अधिक विकराल रूप धारण कर इनमें असंतोष निर्माण हो रहा है। इन पारंपरिक व्यवसायियों के द्वारा ग्रामीण अर्थव्यवस्था को पुनः आधार बनाने तथा इसका सामाजिक, शैक्षणिक तथा आर्थिक विकास कराने के लिए विशेष प्रयास करने की आवश्यकता है। इसके लिए उन्हें संरक्षण प्रदान करने हेतु संविधान में संशोधन कर 'अतिपिछड़े प्रवर्ग' का निर्माण कर उन्हें इसमें शामिल कर आरक्षण देने का प्रावधान करने हेतु सरकार कदम उठाए। अपने व्यवसाय खत्म होने के कारण अति पिछड़े पारंपरिक व्यवसायी (बलूतेदार) को उपरोक्त अनुसार सहायता देने हेतु सरकार कदम उठायेगी, ऐसी अपेक्षा करता हूँ।

(iii) Need to expedite Gujarat Government's proposal for conversion of State Highways into National Highways

श्रीमती जयश्रीबेन पटेल (महेसाणा): महोदय, गुजरात सरकार ने भारत सरकार से बारम्बार अनुरोध किया है कि राज्य के हाइवेज को नेशनल हाइवेज में परिवर्तित करें।

इस संदर्भ में गुजरात सरकार ने 41 राज्य हाइवेज जिनकी लंबाई 5480 कि.मी. है, का मसौदा मंजूरी के लिए भारत सरकार को प्रेषित किया है।

मैं इस संदर्भ में शीघ्र कार्यवाही हेतु केन्द्र सरकार से अनुरोध करती हूँ।

(iv) Need for formation of a new state of Poorvanchal from Uttar Pradesh

योगी आदित्यनाथ (गोरखपुर): महोदय, भारत गणराज्य घोषित होने के उपरांत भी राष्ट्रीय सुरक्षा की दृष्टि से तथा क्षेत्रीय विकास के असन्तुलन को दूर करने के लिए समय-समय पर विभिन्न राज्यों का पुनर्गठन हुआ है। 10 वर्ष पूर्व एनडीए सरकार के समय भी तीन नए राज्य उत्तराखंड, झारखंड और छत्तीसगढ़ का निर्माण हुआ। आज भी देश के अंदर विभिन्न क्षेत्रों में नए राज्यों के निर्माण की मांग लगातार हो रही है। नए राज्यों के निर्माण राष्ट्रीय सुरक्षा तथा क्षेत्रीय विकास को ध्यान में रखकर हो, इस दृष्टि से उत्तर प्रदेश के पुनर्गठन की मांग प्रारंभ हुई है। देश की सबसे अधिक जनसंख्या घनत्व वाला पूर्वी अंचल जिसकी आबादी लगभग 5-6 करोड़ है, में एक भी केन्द्रीय विश्वविद्यालय, केन्द्रीय चिकित्सा संस्थान, भारतीय प्रौद्योगिक संस्थान अथवा भारतीय प्रबंधन संस्थान नहीं है। एक भी उद्योग नहीं है। एकमात्र नकदी फसल के रूप में विख्यात चीनी उद्योग लगातार दम तोड़ रहा है। नेपाल तथा बिहार से जुड़ी सीमा होने के कारण यह अत्यंत ही संवेदनशील क्षेत्र बन चुका है। राष्ट्रीय सुरक्षा तथा क्षेत्रीय विकास की दृष्टि से इस क्षेत्र को नए राज्य के रूप में पुनर्गठित किया जाना आवश्यक है।

कृपया उत्तर प्रदेश का पुनर्गठन करके पूर्वी अंचल का पुण्यांचल (पूर्वांचल) के नाम पर नया राज्य बनाया जाये।

(v) Need to expedite the construction of railway line from Ramganjmandi to Bhopal via Jhalawar

SHRI DUSHYANT SINGH (JHALAWAR): The work on railway line between Ramganjmandi to Bhopal via Jhalawar is progressing very slowly. The total estimate of the project is Rs. 732 crore.

The railway officials need to ensure that the process of laying of tracks, building bridges and setting up of Railway station in Jhalawar is done at a rapid pace.

This will be an alternative route to Mumbai which will help Soyabean and Dhania traders to cart their goods and help the 'aam admi' to reach their destination.

(vi) Need to open branches of nationalised banks at Pipra Block in Supaul Parliamentary Constituency in Bihar

श्री विश्व मोहन कुमार (सुपौल): महोदय, अपने संसदीय क्षेत्र सुपौल के पिपरा प्रखण्ड की प्रमुख समस्या की ओर माननीय वित्त मंत्री जी का ध्यान आकृष्ट करते हुए कहना चाहूंगा कि पिपरा प्रखण्ड में एक भी व्यवसायिक बैंक नहीं है जबकि पिपरा बाजार में प्रखण्ड मुख्यालय थाना, हाई स्कूल, निजी विद्यालय एवं औद्योगिक प्रतिष्ठान तथा कॉलेज जैसे संस्थान एवं प्रतिष्ठान हैं। बैंक नहीं होने के कारण आम नागरिक, सरकारी कर्मचारी, व्यवसायी एवं विद्यार्थियों को अपना कार्य करने हेतु 30 किलोमीटर की दूरी तय करनी पड़ती है जबकि हम एक महान एवं विकसित भारत का सपना देख रहे हैं जबकि बुनियादी व्यवस्था भी मुहैया नहीं करायी जा सकी है।

अतः जनहित में शीघ्र पिपरा प्रखण्ड मुख्यालय में एक व्यवसायिक बैंक की स्थापना हेतु पहल कर शीघ्र स्वीकृत करने की कृपा करें, जिससे कि आम नागरिक, व्यवसायी, कर्मचारी एवं विद्यार्थियों को सहूलियत हो।

(vii) Need to formulate a plan to prevent erosion caused by river Ganges in Ranaghat Parliamentary Constituency in West Bengal

DR. SUCHARU RANJAN HALDAR (RANAGHAT): I represent Ranaghat Parliamentary Constituency in the district of Nadia, West Bengal. The famous and highly populated places like Nabadwip, Shantipur, Ranaghat, Chakdaha of my constituency are bordering the eastern bank of river Ganges.

Nabadwip is the birth-place of Shri Chaitanya and its neighbouring Mayapur is internationally famous for pilgrimage where the headquarters of ISKCON is located and millions of people from all over the world regularly come here.

Shantipur is the birth place of the famous Poet KRITTIBAS OJHA, the translator of the RAMAYANA from 'Sanskrit into Bengali' and the weaving center of the famous Shantipur Sarees.

Ranaghat, the cultural and political nerve-centre of the district is historically important with the memoirs of Netaji Bose and Gurudev Tagore.

All these localities are under threat from erosion of Ganges. During last three decades, due to this erosion, millions of people, most of whom are from SCs, STs and Minority communities have to desert their homes, agricultural fields, schools. Many villages have vanished from the map of my constituency. No substantial plan for permanent solution has been made.

I, therefore, urge upon the Government to take corrective measures immediately to check the soil erosion permanently so that the birth place of Shri Chaitanaya Mahaprabhhu can be saved.

(viii) Need to include 'Marathi' community of Kasargod and Hosdurg Talukas in Kerala in the Scheduled Tribes list

SHRI P. KARUNAKARAN (KASARGOD): The Marathi Community in the Kasargod and Hosdurg Talukas in Kerala had been included in the list of Scheduled Caste from 1952 onwards but without any proper reason they were excluded from the list in the year 2002 whereas the same community in Karnataka, very near to Kasargod, is still in the STs list and they are getting all the benefits. As a result of exclusion from the STs list, all benefits of STs Community are denied to the poor community in Kerala. The characteristics of tribe community such as primitive nature, educational and social backwardness and geographical isolation are still prevailing in the community. The Government of Kerala, SC/ST Commission & National Minority Commission have strongly recommended to include them in the STs list. There is no justification to exclude them from the STs list on any ground. I, therefore, urge upon the Government to take necessary measures to include them in the STs list without further delay.

(ix) Need to provide adequate funds for doubling of railway line from Delang to Puri in Orissa

SHRI RUDRAMADHAB RAY (KANDHAMAL): Puri in Orissa, the land of Lord Jagannath is one of the four Dhams of the country. Every year lakhs of pilgrims from all parts of the country visit Puri round the year. The total length from Khurda Road Station to Puri Railway Station is 45 Kms. out of which doubling of sixteen Kms. from Khurda Road to Delang has already been completed & the survey for doubling of Delang - Puri section was completed in the year 2007-08 but unfortunately the work has been stopped on the ground that the proposed doubling is unremunerative, which is very unrealistic & painful. If the doubling of Khurda Road – Puri is not completed, the expenditure incurred on Khurda Road to Delang will be a wastage. It is not clear how & why the Railways Ministry is considering for Khurda Road - Puri uneconomic when lakhs of tourist visit this holy place every year.

Hence, I urge upon the Government to immediately provide adequate funds for completion of second phase of doubling of railway line upto Puri.

(x) Need to improve the BSNL mobile phone services in Sunderbans area including Jaynagar Parliamentary Constituency in West Bengal

DR. TARUN MANDAL (JAYNAGAR): BSNL mobile services are very poor in the entire stretch of Sunderbans including my Constituency, Jaynagar. Due to ineffective services of BSNL, people of Basaba, Basanti, Canning, Kultali and part of Jaynagar assemblies, all under my Parliamentary Constituency, are being compelled to accept services from private operators and these private companies are doing enormous business. Hon'ble Minister of State for Communications and Information Technology also visited those areas during the post-Aila period and promised for speedy improvement of telecommunication services including that of BSNL mobile services. But no palpable improvement of the system had happened even after lapse of six months since Aila in May, 2009.

I would, therefore, request the Government to take early necessary measures for improvement of BSNL mobile services in this one of the most backward and underdeveloped areas of the country.

12.13½ hrs.**COMMERCIAL DIVISION OF HIGH COURTS BILL, 2009**

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY):

Madam, I beg to move :

“That the Bill to provide for the constitution of a Commercial Division in the High Courts for adjudicating commercial disputes and for matters connected therewith or incidental thereto, be taken into consideration.”

MADAM SPEAKER: The question is:

“That the Bill to provide for the constitution of a Commercial Division in the High Courts for adjudicating commercial disputes and for matters connected therewith or incidental thereto, be taken into consideration.”

The motion was adopted.

MADAM SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is:

“That clauses 2 to 19 stand part of the Bill.

The motion was adopted.

Clauses 2 to 19 were added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI M. VEERAPPA MOILY: I beg to move :

“That the Bill be passed.”

MADAM SPEAKER: The question is:

“That the Bill be passed.”

The motion was adopted.

12.14 hrs.**CIVIL DEFENCE (AMENDMENT) BILL, 2009**

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): I beg to move :

“That the Bill further to amend the Civil Defence Act, 1968, be taken into consideration.”

MADAM SPEAKER: The question is:

“That the Bill further to amend the Civil Defence Act, 1968, be taken into consideration.”

The motion was adopted.

... (Interruptions)

MADAM SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is:

“That clause 2 stand part of the Bill.

The motion was adopted.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

... (Interruptions)

12.15 hrs.

At this stage, Shri L.K. Advani and some other hon. Members left the House.

SHRI P. CHIDAMBARAM: I beg to move :

“That the Bill be passed.”

MADAM SPEAKER: The question is:

“That the Bill be passed.”

The motion was adopted.

12.15 hrs.

SALARIES AND ALLOWANCES OF MINISTERS (AMENDMENT) BILL, 2009

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): Madam, I beg to move :

“That the Bill further to amend the Salaries and Allowances of Ministers Act, 1952, be taken into consideration.”

... (*Interruptions*)

MADAM SPEAKER: The question is :

“That the Bill further to amend the Salaries and Allowances of Ministers Act, 1952, be taken into consideration.”

The motion was adopted.

... (*Interruptions*)

MADAM SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is :

“That clause 2 stand part of the Bill.”

The motion was adopted.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

... (*Interruptions*)

SHRI P. CHIDAMBARAM : Madam, I beg to move :

“That the Bill be passed.”

MADAM SPEAKER: The question is :

“That the Bill be passed.”

The motion was adopted.

... (*Interruptions*)

श्री लालू प्रसाद (सारण): महोदया, बिना चर्चा के सारे बिल पास किए जा रहे हैं, यह सही नहीं है। इसलिए हम वॉकआउट करते हैं।

12.17 hrs.

*Shri Lahu Prasad and some other hon'ble
Members then left the House.*

12.17½ hrs.**TRADE MARKS (AMENDMENT) BILL, 2009**

MADAM SPEAKER: Now the House will take up Item No. 36, Prof. K. V. Thomas -- not present. Item No. 37, Shri Jyotiraditya M. Scindia.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): Madam, on behalf of Shri Anand Sharma, I beg to move :

“That the Bill to amend the Trade Marks Act, 1999, be taken into consideration.”

MADAM SPEAKER: The question is :

“That the Bill to amend the Trade Marks Act, 1999, be taken into consideration.”

The motion was adopted.

... (Interruptions)

MADAM SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is :

“That clauses 2 to 10 stand part of the Bill.”

The motion was adopted.

Clauses 2 to 10 were added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

... (Interruptions)

SHRI JYOTIRADITYA M. SCINDIA : Madam, I beg to move :

“That the Bill be passed.”

MADAM SPEAKER: The question is :

“That the Bill be passed.”

The motion was adopted.

12.19 hrs.

LEGAL METROLOGY BILL, 2009

MADAM SPEAKER: Item No. 36, Prof. K. V. Thomas.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND
MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD
AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Madam, I beg to*
move :

“That the Bill to establish and enforce standards of weights and measures, regulate trade and commerce in weights, measures and other goods which are sold or distributed by weight, measure or number and for matters connected therewith or incidental thereto, as passed by Rajya Sabha, be taken into consideration.”

MADAM SPEAKER: The question is :

“That the Bill to establish and enforce standards of weights and measures, regulate trade and commerce in weights, measures and other goods which are sold or distributed by weight, measure or number and for matters connected therewith or incidental thereto, as passed by Rajya Sabha, be taken into consideration.”

The motion was adopted.

... (Interruptions)

MADAM SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is :

“That clauses 2 to 57 stand part of the Bill.”

The motion was adopted.

Clauses 2 to 57 were added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

... (Interruptions)

PROF. K.V. THOMAS : Madam, I beg to move :

“That the Bill be passed.”

* Moved with the recommendation of the President.

MADAM SPEAKER: The question is :

“That the Bill be passed.”

The motion was adopted

... (Interruptions)

12.20 hrs.

(At this stage, Shri K. Narayan Rao and some other hon. Members went back to their seats.)



12.21 hrs.**VALEDICTORY REFERENCE**

MADAM SPEAKER: Hon. Members, the Third Session of the Fifteenth Lok Sabha, which commenced on 19th November, 2009 is coming to a close today.

During this Session, we had 21 sittings spread over 105 hours.

The Session saw the disposal of important Financial, Legislative and other Business. Discussion on Supplementary Demands for Grants (General) for 2009-10 lasted for 4 hours and 45 minutes before the demands were voted and the related Appropriation Bill was passed.

A combined discussion was held on the State of Jharkhand Contingency Fund (Amendment) Bill, 2009 and the Supplementary Demands for Grants (Jharkhand) 2009-10. After a discussion lasting for over one hour, the Bill was passed and the Demands were voted in full and related Appropriation Bill was also passed.

Discussion on the Supplementary Demand for Grant (Railways) was held on 15 December, 2009. The discussion lasted for over 6 hours 11 minutes in which 78 Members took part, before the Demand was voted and the Appropriation Bill was passed.

During the Session, 21 Bills were introduced and 19 Bills were passed. Some of the important Bills passed were the Rubber (Amendment) Bill, 2009; the Workmen's Compensation (Amendment) Bill, 2009; the Central Universities (Amendment) Bill, 2009; the Representation of the People (Amendment) Bill, 2009; the Essential Commodities (Amendment and Validation) Bill, 2009; The Competition (Amendment) Bill, 2009; the State Bank of Saurashtra (Repeal) and the State Bank of India (Subsidiary Banks) Amendment Bill, 2009; the National Capital Territory of Delhi Laws (Special Provisions) Second Bill, 2009; the Payment of Gratuity (Amendment) Bill, 2009; the National Rural Employment Guarantee (Amendment) Bill, 2009; the Commercial Division of High Courts Bill,

2009; the Legal Metrology Bill, 2009; and the Trade Marks (Amendment) Bill, 2009.

During the session, 440 starred questions were listed, out of which 87 Questions could be answered orally. Thus, on an average, about 4.14 Questions could be answered per day. Written replies to the remaining Starred Questions along with 4848 Unstarred questions were laid on the Table. One Half-an-Hour discussion was raised by Shri K.S. Rao on the Inter-linking of Rivers and the Minister replied thereto.

About 224 matters of urgent public importance were raised by the members after the Question Hour and by sitting late in the evening. Hon. Members also raised 175 matters under Rule 377.

The Standing Committees presented 74 Reports to the House.

The House also held five short duration discussions under rule 193 on subjects of urgent public importance, namely (i) on rise in prices of essential commodities; (ii) on natural calamities in the country; (iii) on impact of climate change; (iv) on the Report of the Liberhan Ayodhya Commission of Inquiry and Memorandum of Action Taken by the Government on the Report; and (v) on Indo-China relations with Special reference to recent occurrences. The discussions on these important matters concluded with the reply of the concerned Ministers. A discussion on the increase in naxalite and Maoist activities, initiated by Shri Basudeb Acharia, could not be completed.

During the session, seven important matters were raised by way of Calling Attention, namely (i) on situation arising out of shortage of fertilizers and seeds in the country; (ii) regarding the plight of Tamilians in Sri Lanka; (iii) on situation arising out of Government's move to merge various Public Sector Banks; (iv) on situation arising out of Government's decision to disinvest shares in Public Sector Enterprises and steps taken in this regard;



(v) on need to confer the status of 'Heritage City' on Amritsar; and (vi) regarding situation arising out of Rapid Increase in Cases of Encephalitis in the country, particularly in Eastern Uttar Pradesh; and (vii) Government's acceptance of the recommendations of Valiathan Committee Report on AIIMS. In response to these Calling Attentions, the concerned Ministers made statements and also replied to the clarifications sought by the members.

As many as 15 statements were made by the Ministers on various other important subjects and four statements were made by the hon. Minister of Parliamentary Affairs on Government Business.

Coming to the Private Members' Business, 31 Private Members' Bills were introduced during the Session. Discussion on a Bill, namely, the Underdeveloped and Backward Areas and Regions (Special Provisions for Accelerated Development) Bill, 2009 moved by Shri Baijayant Panda on 17 July, 2009 commenced on 4th December, 2009. The Bill was withdrawn with the leave of the House after a detailed discussion. The Prevention of Cruelty to Animals (Amendment) Bill, 2009 moved by Shri Francisco Sardinha was also discussed and withdrawn by the member with the leave of the House. The Compulsory Voting Bill, 2009 moved by Shri J.P. Agarwal remained part-discussed.

Discussion on Private Members' Resolution regarding steps to ensure availability of drinking water in the country moved by Shri Satpal Maharaj on 10 July, 2009 was further discussed on 11 December, 2009. The Resolution which received support from all sides of the House was withdrawn after discussion. Another Resolution on Special economic development package for the Eastern districts of the State of Uttar Pradesh moved by Rajkumari Ratna Singh remained part-discussed.

A Resolution moved by the Chair on the first anniversary of the Mumbai terrorist attack on 26 November, 2009 was unanimously adopted before the House paid homage to the victims of this terror attack.

In this session, we lost over 31 hours 49 minutes of time due to interruptions and forced adjournments. However the House sat late for over 13 hours to transact important financial and other business for which I thank the Members.

This House is the symbol of the dreams of over one billion people of this country. The Members as their chosen representatives have taken a solemn oath that they will faithfully discharge their duty cast upon them. That sacred duty is to discuss and debate the problems of the people and find solutions. The Constitution and the Rules of Procedure lay down the parameters for the proper functioning of this House. It is disturbing to note that a thinking is growing among certain sections in the House that the House should be paralyzed in order to make a political point. This is a tragic development which can emasculate this House and render the democratic processes ineffective and irrelevant. I would urge upon the Members to make an honest introspection about this disturbing trend in the functioning of this sovereign House and make individual and collective efforts to re-establish its great and hallowed traditions of enlightened debates and discussions. Only then, will we be able to sustain the legitimacy and credibility of this great Institution.

In the past two days, the House remained in a disturbed condition because of the Telangana issue. Ours is a democratic society which, I am sure, can find solutions to the most intractable problems. The maturity and sagacity found in the democratic political forces should help them discover rational approaches to solving this problem. Democratic processes are characterized by the flexibility of approaches which are opposed to maximalist positions on any matter. I hope such approaches and attitudes will reemerge in the coming days and the democratic spirit of inclusiveness will reassert itself in the State of Andhra Pradesh.



I would like to thank the hon. Deputy Speaker and my colleagues in the Panel of Chairmen for their help and cooperation in the completion of business of the House. I am extremely grateful to the hon. Prime Minister, the Leader of the House, the Leader of Opposition, Chairperson of UPA, the Minister of Parliamentary Affairs, Leaders of various parties and groups as well as the Chief Whips, apart from the hon. Members, for their cooperation. I would also like to thank, on behalf of all of you, our friends in the Media. I take this opportunity to compliment the Secretary-General for the competent and expert assistance he has rendered to me. I thank the officers and staff of the Lok Sabha Secretariat for their dedicated and prompt service to the House. I also thank the allied agencies for their able assistance in the conduct of the proceedings of the House.

MADAM SPEAKER : I wish Merry Christmas and a Happy New Year to the hon. Members.

Members may now stand up as *Vande Mataram* would be played.

12.31 hrs.

NATIONAL SONG

The National Song was played

12.32 hrs.

MADAM SPEAKER : Now the House stands adjourned *sine die*.

The Lok Sabha then adjourned sine die.
